

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 2805/2019

MA No. 3092/2019

New Delhi, this the 20th day of September, 2019

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)

Kamni Sharma,
D/o Late Pawan Sharma, 'C', Age 33 years,
Presently Residing At:
C/o Sh. Rajkumar,
105, Friends Colony,
Sohna Road, Ballabgarh,
District-Faridabad,
Haryana (121004).

...Applicant

(By Advocate: Mr. Manoj Gupta)

Versus

Delhi Transport Corporation
Govt. of NCT Delhi
(Through its Administrative Officer)
Pension Cell, MSO Building,
IP Estate,
New Delhi – 110002.

...Respondents

(By Advocate: Mr. Ajesh Luthra)

O R D E R (ORAL)

Justice L. Narasimha Reddy, Chairman:-

The father of the applicant, Late Sh. Pawan Kumar Sharma retired from service of the respondent corporation on 31.08.2016. It is stated that he was also granted

pension. Sh. Pawan Kumar Sharma is said to have died on 20.05.2019. The applicant submitted a representation dated 08.07.2019 stating that her mother had also expired prior to her father and being a divorcee daughter of the deceased employee, she is entitled to be paid, the family pension. This OA is filed with a prayer to direct the respondents to pay her the family pension.

3. We heard Mr. Manoj Gupta, learned counsel for the applicant and Mr. Ajesh Luthra, learned counsel for the respondents.

4. The applicant submitted a representation only in the recent past. The respondents need to verify the relevant facts as well as the provisions of law. An early action in this regard would be helpful to all.

5. We, therefore, dispose of the OA directing the respondents to pass orders on the representation of the applicant dated 08.07.2019, within a period of two months from the date of receipt of certified copy of this order. Pending MAs, if any, shall stand disposed of. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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